

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4251
ANSWERED ON:18.05.2006
AMENDMENT TO RULES AND PROCEDURES
Saradgi Shri Iqbal Ahmed

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether a Committee headed by the former Civil Aviation Secretary has submitted a report recommending certain changes to facilitate stringent checking of pilots, aircraft and documentations;
- (b) if so, the details of the recommendations made by the said Committee;
- (c) whether the Government has examined the recommendations of the said Committee;
- (d) if so, whether the Government has decided to make amendments in rules and procedures to ensure effective solution of pilots and aircraft and to improve safety standards; and
- (e) if so, the details thereof?

Answer

- MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a), (b), (c), (d) and (e):- The Committee set up under the chairmanship of Shri M.K. Kaw has submitted its report recommending inter-alia, streamlining of functions and procedures for licensing of pilots, certification of aircraft and documentations etc. The recommendations are wide ranging and are being examined in consultation with various authorities and Ministries concerned.